

1	2	3	4
9.	Kathalguri	Assam	280
10.	Ramgarh	Rajasthan	3
11.	Lakwa (Phase I, 4th Unit)	Assam	15
12.	Lakwa (Phase II)	Assam	60
13.	Baramura	Tripura	10

**Proposals for new industrial growth  
[centres by Kerala**

**\*861. SHRI VAKKOM PURUSHO-  
THAMAN :**

**PROF. P. J. KURIEN :**

Will the Minister of INDUSTRY be pleased to state :

(a) whether Government of Kerala have submitted proposals to develop new industrial growth centres as instructed by Union Government; and

(b) if so, the details thereof ?

**THE MINISTER OF INDUSTRY  
(SHRI NARAYAN DATT TIWARI) :**  
(a) and (b) A proposal has been received from the Government of Kerala for approval of growth centre in Vemom village of Wynad district, one of the two 'No-Industry Districts' in the State.

**Procedure for recovery of illegal  
benefits made by drug companies**

**\*862. SHRI DHARAM PAL SINGH  
MALIK :** Will the Minister of INDUSTRY be pleased to state :

(a) whether his Ministry has laid down procedure for the recovery of illegal benefits made by the drug companies; and

(b) if so, the details thereof ?

**THE MINISTER OF INDUSTRY  
(SHRI NARAYAN DATT TIWARI) :** (a) and (b) Paragraph 17 (1) of the Drugs (Prices Control) Order, 1979 specifies the situations under which money can be recovered from the drug companies under the Drug Prices Equalisation Account. For the purpose of recovering the amount details of imports/procurements of bulk drugs are

called for from the manufacturers, invoices relating to purchases/procurements and consumption etc. are verified. Thereafter, set offs, if any, claimed by the company are verified and only then the recoverable amount is ascertained. The process is time consuming. However, the process of recovery against various formulators and manufacturers of bulk drugs is on in accordance with the due procedure of law.

*[Translation]*

**Working of gifts schemes**

**\*863. SHRI NARENDRA BUDAN-  
NIA :** Will the Minister of INDUSTRY be pleased to state :

(a) whether the Department of Company Affairs has arrived of the conclusion that gifts schemes are against the interests of the consumers;

(b) if so, the details thereof;

(c) how the interests of the consumers are being safeguarded against such schemes launched by various companies and in vogue at present; and

(d) the action being taken against the offender companies ?

**THE MINISTER OF INDUSTRY  
(SHRI NARAYAN DATT TIWARI) :** (a) and (b) All gift schemes may not be against the interests of consumers. Only such of the gift schemes as are "unfair trade practices" within the meaning of sub-clause (a) of clause (3) of Section 36 A of the MRTP Act are against the interests of consumers.

(c) and (d) The interests of consumers are being safeguarded by MRTP Commission by enforcing provisions of Sections

36 A, 12A and 12B of MRTP Act. If gift schemes launched by companies/parties are found prejudicial to public interest, the Commission passes orders in terms of Section 36 D of MTRP Act. Any violation of the said orders passed by the Commission is punishable under Section 48 C of the Act.

*[English]*

**Expert committee on functioning of State Electricity Boards**

\*864. SHRI V. TULSIRAM :

SHRI P. M. SAYEED : Will the Minister of ENERGY be pleased to state :

(a) whether the Chairman, Advisory Board on Energy has recommended to Government to appoint a high powered committee to study the functioning of the State Electricity Boards in the country;

(b) if so, whether Government are considering to appoint such a committee; and

(c) if so, the time by which the Committee is expected to be set up together with the terms and conditions thereof ?

THE MINISTER OF ENERGY (SHRI VASANT SATHE) : (a) The Advisory Board on Energy has suggested the appointment of an expert committee to examine the working of the State Electricity Boards.

(b) The working of State Electricity Boards has been studied in detail by several bodies and measures to strengthen them are being implemented.

(c) Does not arise.

**Production of Penicillin**

\*865. SHRI K. P. SINGH DEO : Will the Minister of INDUSTRY be pleased to state :

(a) the total production of Penicillin in the country during 1982-83 and 1984-85;

(b) the reasons for fall in production;

(c) what is the total production and licensed capacity of Penicillin in the country and what was the percentage production of licensed capacity during 1984-85; and

(d) what is the policy for fresh permission for this essential drug ?

THE MINISTER OF INDUSTRY (SHRI NARAYAN DATT TIWARI):

(a) The total production of Penicillin in the country during 1982-83 and 1984-85 was of the order of 358.37 MMU and 221.68 MMU respectively.

(b) The reasons for fall in the production are marketing constraints and technological problems in HAL and IDPL and power shortage in Standard Pharmaceuticals.

(c) The total annual licensed capacity of Penicillin in the country is 637.00 MMU. The percentage of production of total licensed capacity during 1984-85 was 34.70%.

(d) Under present Drug Policy manufacture of Penicillin is reserved for public sector undertakings.

**Manufacture of duplicate electric fans of popular brands**

\*866. SHRI M. RAGHUMA REDDY : Will the Minister of INDUSTRY be pleased to state :

(a) whether Government have received complaints against some units manufacturing duplicate electric fans of popular brands at Rampura-Hansapuri Road, Tri Nagar, Delhi;

(b) whether any action has so far been taken to save the customers from this duplication;

(c) the measures proposed to be taken against such manufacturing units and the concerned local police officers ?

THE MINISTER OF INDUSTRY (SHRI NARAYAN DATT TIWARI) : (a) No, Sir.

(b) and (c) Do not arise.